

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Govindan S.Tampi, M (A),
Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2689/2001

New Delhi, this the 9th day of October, 2001

Yogender Kumar
s/o Shri Dilawar Singh
r/o C-72, West Jyoti Nagar
Delhi - 110 094.

... Applicant

(By Advocate: Shri S.K.Gupta)

Vs.

1. Union of India
through Secretary
Department of Post
Dak Tar Bhawan
New Delhi.
2. Chief Post Master General
Delhi Circle
New Delhi - 110 001.
3. Sr. Superintendent of Post Offices
East Delhi Division
Delhi - 110 051. ... Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard the learned counsel for the applicant.

2. The present OA is disposed of at the admission stage itself without issuing notices to the respondents.

3. The grievance of the applicant is that he had worked for four years as Extra Departmental Packer since 23.11.1994 with satisfactory work. The applicant is aggrieved the order of termination of his services passed on 13.9.1999 against which he made an appeal on 21.10.1999 to Respondent No.2 and it is stated that till date the appeal has not been disposed of by Respondent No.2.

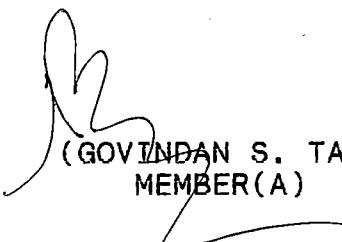
21

4. In this view of the matter, the respondents are directed to consider the appeal/representation of the applicant and dispose of the same within two months from the date of receipt of a copy of this order with a reasoned and speaking order. However, the applicant is at liberty to approach this Tribunal, in case he ^{is aggrieved by} the order to be passed by the respondents, in accordance with law. The OA is accordingly disposed of. No costs.

A copy of the OA be sent to the respondents along with a copy of the order.

S. Raju
(SHANKER RAJU)
MEMBER(J)

/RAO/


(GOVINDAN S. TAMPI)
MEMBER(A)